Speakers

1. **Debanjan Chakarabarti**
* He is an Alumnus of Calcutta University
* The Trade Union positions he holds are:

(1) National Working Committee Member, CITU.

(2) Secretary, CITU, West Bengal State Committee.

(3) General Secretary, Kolkata District Committee of CITU.

(4) National Vice-President, Construction Workers Federation of India.

(5) Ex Secretary General of International Federation of Construction Workers Unions (UITBB) of WFTU.

* In Government Committee –

1. Member, Government of India – Central Advisory Committee for Building & Other Construction Workers Welfare Scheme.

2. Member, Government of West Bengal, Advisory Committee for Building & Other Construction Workers Welfare Scheme.

3. Member, Government of West Bengal, Minimum Wage Advisory Committee.

* Life Member of

1. Indian Society of Labour Economics

2. Indian Economic Association

3. Social Security Association of India.

* Attended International Conference –

1. 100 Session of ILO

2. International Conference & Seminar in England, Australia, South Africa, Brazil, Cuba, Indonesia, Portugal, Chile, Malaysia, Sri Lanka, Bangladesh, Belgium, Cyprus, Egypt, Greece, South Korea, Vietnam, Nepal, Spain, Cameron.

* Author of –

1. Construction Industry and Workers in India

2. On History of Wage pattern in India

3. On Indian Migrant Labour

4. On Close and Sick Industry.

1. **Atasi Ghosh**
* Atasi Ghosh is an advocate practising in the High Court at Calcutta.
* She received her bachelor’s degree from the Department of Law, University of Calcutta and her master’s degrees from Darwin College, University of Cambridge and the University of Leeds.
* She has been an active member of the Cambridge Pro Bono Project and the International Criminal Court Student Network, Cambridge.
* She was the Secretary of the Centre for Global Equality, Cambridge from 2015-16.
* She has worked as a research assistant at the International Criminal Court, The Hague.
* She is an empaneled member of the WB State Legal Services Authority.
* She occasionally writes for the Wire and the Leaflet.
1. **Saurabh Bhattacharjee**
* Dr. Saurabh Bhattacharjee is an Assistant Professor of Law and at the West Bengal National University of Juridical Sciences, Kolkata.
* His work centres around labour rights law and impoverishment, socioeconomic rights, and refugee law.
* He is part of the committee constituted by the West Bengal Government to review laws on vagrancy. He has been active in the pre-legislative consultation on the ongoing labour reforms.
* Started the Centre for Labour Laws and Livelihood at NUJS.
* Prior to joining academia, Dr. Bhattacharjee worked with an activist organisation dealing with refugee rights and national security law.

Moderator

1. **Lokenath Chatterjee**
* Alumnus of the West Bengal National University of Juridical Sciences (NUJS), Kolkata
* While at NUJS, had held positions of the Chief Mentor and Director, Society of International Law & Policy (SILP).
* Has served as resource person for Alternative Dispute Resolution (ADR) laws in the Post Graduate Diploma in Business Laws (PGDBL) course at NUJS. Also, resource person & Course Instructor for the CERTIFICATE COURSE IN ARBITRATION, conducted by the Directorate of Advanced Studies, Institute of Cost Accountants of India (ICAI), formerly known as ICWAI.
* Speaker and panelist, National Seminar on ‘Critical analysis of the 2015 Indian Model BIT’ organised by the Indian Institute of Foreign Trade, New Delhi in partnership with the National University of Juridical Sciences (January 2018).
* Has been part of several television debates on legal and allied issues.
* Acted as judge for the Sinha & Co. Moot Court Competition, 2018.
* Has represented workmen and applicants before the Central Government Industrial Tribunal (CGIT), the Hon'ble High Court at Calcutta and the National Company Law Tribunal.
* Mr. Chatterjee has argued cases of seminal importance, including the Nayachar case before the National Green Tribunal, Eastern Zonal Bench, the Durga Puja immersion case before the Hon'ble High Court at Calcutta, the Poker case before the High Court, PG Medical Bond case, etcetera.